CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.226/2001

Monday, this the 26th day of March, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

E.Surendran,
J/M 4 137, Diesel Assistant,
Chief Crew Controller's Office,
Southern Railway,
Erode-638 001. - Applicant

By Advocate Mr.TC Govindaswamy

Vs

1. Union of India represented by
the General Manager,
Southern Railway,
Headquarters Office,
Park Town.P.O.
Madras-3.

2. The Chief Personnel Officer,
Southern Railway,
Southern Railway,
Headquarters Office,
Park Town.P.O.
Madras-3.

3. The Senior Divisional Personnel Officer,
Southern Railway,
Palghat Division,
Palghat. - Respondents

By Advocate Mrs Sumathi Dandapani

The application having been heard on 26.3.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant, a Diesel Assistant in the office of the Chief Crew Controller's Office, Southern Railway, Erode, made a representation A-4, dissatisfied with the seniority position assigned to him in the provisional seniority list of Diesel Assistants in the scale of Rs.4000-6000 and Rs.3050-4500 circulated vide letter dated 17.7.2000 by the Personnel Branch's office, Chennai. The representation remains to be considered and disposed of. Under these circumstances, the applicant has filed this application for a direction to the 3rd respondent to take a final decision on A-4 representation and communicate the same to the applicant within a time frame.

2. Learned counsel for the respondents stated that the averments made in A-4 representation are not very clear, but are vague and the respondents have no objection in the application being disposed of directing the disposal of A-4 representation, if the applicant would submit an additional representation giving further details regarding the persons above whom the applicant claims placement in the seniority list. Learned counsel for the applicant states that the applicant would submit a supplemental representation to the third respondent within three weeks and the application may be disposed of directing the 3rd respondent to consider and dispose of the same giving him a reply within a reasonable time.

3. In the light of the submission made by the learned counsel on either side, the application is disposed of permitting the applicant to make a supplemental representation to the third respondent within three weeks from today and directing the third respondent to consider and dispose of the said representation along with A-4 representation within three months from the date of receipt of the supplemental representation. No costs.

Dated, the 26th of March, 2001.

T.N.T.NAYAR
ADMINISTRATIVE MEMBER

A.V.HARIDASAN
VICE CHAIRMAN

trs

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

A-4: True copy of the representation submitted by the applicant dated 7.9.2000 to the 3rd respondent.